

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE EXTRA ORDINARY)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

No.F.13(3)/2000-L.A. 1174

Dated:31.03.2000

The following Act of Legislative Assembly received the assent of the Lt. Governor of Delhi, on the 31th March, 2000 and is hereby published for general Information:-

**THE APPROPRIATION (NO.2) ACT, 2000**  
**(Delhi Act No. 3 of 2000 )**

**Dated 31.03.2000**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi)

AN  
ACT

to authorise payment and appropriation of sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2000-2001.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 51st year of the Republic of India as follows:-

**SHORT TITLE**

1. This Act may be called the Appropriation (No.2) Act, 2000.

**ISSUE OF**

Rs. 7365,92,00,000/-  
from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2000-2001

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the schedule, amounting in the aggregate to the sum of Rupees Seven thousand three hundred sixty five crores and ninty two lakhs only towards defraying the several charges which will come in the course of payment during the financial year, 2000-2001 in respect of the services specified in column(2) of the Schedule.

**APPROPRIATION**


3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.



**THE SCHEDULE**  
(See Section 2 and 3)

(Rs. in thousands)

DEMAND NO.	SERVICES AND PURPOSES	SUMS NOT EXCEEDING			
		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
1	Legislature	Revenue	47300	2100	49400
2	General Administration	Revenue	266863	22137	289000
3	Administration of Justice	Revenue	687326	208574	895900
4	Finance	Revenue	620900	0	620900
5	Home	Revenue	688835	565	689400
6	Education	Capital	70000	0	70000
		Revenue	11773470	1300	11774770
7	Medical and Public Health	Capital	185000	0	185000
8	Social Welfare	Revenue	4565400	400	4565800
		Revenue	1417900	0	1417900
9	Industries	Capital	5821800	0	5821800
		Revenue	541937	2000	543937
10	Development	Capital	120053	0	120053
		Revenue	1550718	6610	1557328
11	Urban Development and Public Works	Capital	887072	10600	897672
		Revenue	12916550	0	12916550
	Public Debt.	Capital	23241790	300000	23541790
		Revenue	0	7045300	7045300
12	Loans to Government Servants	Capital	0	251700	251700
13	Pensions	Capital	105000	0	105000
		Revenue	300000	0	300000
<b>Total</b>			<b>65807914</b>	<b>7851286</b>	<b>73659200</b>

  
 31/03/2000  
 (R.T.L. D'SOUZA)  
 Under Secretary (L.A)